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and as he is intelligent, if he studies it, I am sure that he will himself come to the same conclusions to which we have come. In future, if our lagricutural economy and the paddy economy is to prosper, I think we must have on a large-scale the rice-milling industry both in the cooperative and public sectors and gradually we will have to eliminate the outmoded, old mills in the private sector.

Shri A. P. Chatterjee has repeated the same argument to which I have replied earlier. May I ask him. How are you going to nationalise an outmoded mill if the n^hinery is not worth anything at all. What is the practicality involved in it? As a slogan it is all right. We can give many slogans, but I think we should go to the brass tacks and see that some practical solutions to our problems are found out. I do not think that in this country we can try to solve our economic problems by resorting to slogans and,dogmas.

Shri V.V. Ramaswamv raised the point whether societies formed by consumers for ricl-milling would have their place. As I have already said, it will not affect their position, but the main purpose of the Bill istoseetht protection is given to societies form;d by producers and farmers. That is the position taken in the Bill, because in the name of consumers any body will form a society. The traders can form a society. What we want is to eliminate this risk. We do not want to expose our co-operative by the backdoor to movement, danger of being exploited by middlemen. That is all I have got to say.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): The question is:

"That the Bill, as amended, be passed." The motion was adopted.

THE DELHI AND AJMER RENT CONTROL (NASIRABAD CANTON-MENT REPEAL) BILL, 1967. THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI M.R. KRISHNA): Mr. Vice-Chairman,

beg to move:

"That the Bill to repeal the Delhi and Ajmer Rent Control Act, 1952, as in the Cantonment of Nasirabad, be taken into consideration."

The Bill is very simple and direct and its purpose is very limited. I do not think it requires any eleaborate explanation, since in the Statement of Objects and Reasons it has early stated that the Bib is being introduced in order to bring about uniformity in the various cantonments. The measure, which was passed by the Rajasthan Assembly, was declared to be *ultra-vires* the Constitution, since the State Government has not got the power to legislate on cantonments. Therefore, it is left to the Union Parliament to legislate another measure in respect of cantonments, and this Bill has becom- necessary. Since there is already in existence the Delhi and Ajmer Rent Control Act, 1952, as in force in the Cantonment of Nasirabad, until and unless the Act is repealed, we will not be able to help the State Government to bring Nasirabad also in conformity with the other cantonments. It is a non-controversial measure and I think hon. Members, who have read the Bill have already formed their opinion. I have nothing more to add except that if this measure is passed, it will help the cantonments in Rajasthan to have uniform laws relating to rent control. the Members of this House will be able to give their consent to get this Bill passed.!

The question was proposed.

श्री विमलकुमार मन्नाताल ले जोरडिया (मध्य प्रदेश) : उपसभाध्यक्ष महोदय, सब से पहले मैं यह निवेदन करूंगा कि इस विल का ग्रंग्रेजी से हिन्दी में जो ट्रान्सलेशन हुम्रा है और "रैन्ट" शब्द की जगह "भाटक" शब्द का प्रयोग किया गया है, वह बहु तही कठिन शब्द मालूम देता है। यह ठीक है कि जो शब्द के लिखने वाले हैं वे विशोपज्ञ होंगे

और मैं इस चीज का विशेषज्ञ नहीं हुं। लेकिन मैं यह नम्र निवेदन करना चाहता हं कि सदन में ऐसे शब्दों का प्रयोग किया जाना चाहिये जिसको सब लोग तथा जनता ग्रन्छी तरह से समझ सके । ग्रगर "भाटक" शब्द की जगह "भाडा" या "किराया" शब्द होता तो उसको लोग ज्यादा ग्रच्छी तरह से समझ पाते । जिन लोगों ने इन शब्दों को रखा है मैं उनके संबंध में कुछ नहीं कहना चाहता हुं, मेरा तो अभिप्राय यह है कि हमें इस तरह के शब्दों को रखना चाहिये जिसको जनता अच्छी तरह से समझ सके। भाडा, किराया शब्द काफी प्रचलित है। "भाटक" शब्द संस्कृत का होगा और चुंकि मैं संस्कृत का स्कालर नहीं हुं, इसलिए इसके बारे में कुछ नहीं कह सकता हं भीर न मैं मालोचना ही करना चाहता हूं। लेकिन मैं यही प्रार्थना करूंगा कि यहां पर इस तरह के शब्दों का प्रयोग किया जाय जिसको सब लोग ग्रासानी से समझ सकें, नहीं तो हिन्दी बदनाम होने वाली है ग्रीर हिन्दी के प्रति नफरत पैदा होगी। यहां पर कई लोग हिन्दी के समर्थंक हैं और जो लोग हिन्दी का ज्ञान रखते हैं वे "भाटक" शब्द को ज्यादा ग्रच्छी तरह से नहीं समझ सकते हैं। इसलिए मेरा नम्म निवेदन है कि जो श्रथारटीज हैं उनका ध्यान इन बात की अोर दिला दिया जायेगा ताकि वे भविष्य में इस बात का ख्याल रखें।

Delhi and Aimer

Rent Control

दूसरी बात मैं यह कहना चाहता हूं कि अभी हमारे मंत्री जी ने कहा कि यह बिल बहुत ही सीधा सादा बिल है। लेकिन मेरा नम्म निवेदन यह है कि अगर सुरक्षा विभाग भी इस गित से चलेगा तो हमारे देश का कल्याण ही हो जायेगा क्योंकि राजस्थान में जो भाड़ा नियंत्रण कानून बना था वह 1950 में बना था। स्टेट्स का मर्जर 1956 में हुआ था और उसके परिणामस्वरूप अजमेर और नसीराबाद राजस्थान में मिल गये। राजस्थान सरकार ने 1957 में एक कानून बनाया था रेन्ट कंट्रोल एक्ट जो अजमेर और नसीराबाद

केन्टोनमेंट में भी लागु हो ग्रौर वह लागु किया गया । राजस्थान उच्च न्यायालय ने यह निर्णं दिया कि राजस्थान सरकार इस तरह का कान्न नहीं बना सकती है और यह अधिकार केन्द्रीय सरकार को है। इसके बाद वहां की सरकार केन्द्रीय सरकार को बराबर लिखती रही कि उसके सामने इस तरह की कठिनाई है ग्रीर उसे इस संबंध में जल्द ही कोई कानन बनाना चाहिये । मैं माननीय मंत्री जी से जानना चाहंगा कि वे कुछ साल से नींद में क्यों सोये रहे और अब तक जागरूक क्यों नहीं हए । राजस्थान की सरकार समस्त राज्य में भाटक नियंत्रण विधियों में एक रूपता सुनिश्चित करने की दृष्टि से बार बार इस बात पर बल देती रही कि राजस्थान परिसर ग्रिधिनियम 1950 का विस्तारण नसीराबाद छावनी पर कर दिया जाय । उनके वारबार जगाने पर भी आपकी नींद नहीं खली। में यह जानना चाहता हूं कि ऐसा कौन सा कारण था जिसकी वजह से आप इस तरह का कानन जल्दी से पारित नहीं करा सके ? इस तरह के कानून के अभाव में कितने लगों को कष्ट हुम्रा, क्या सरकार को इस बात का ज्ञान है ? वैसे तो मंत्री जी बतला देंगे कि यहां पर जो दिल्ली कानून था उससे काम चल रहा था। लेकिन यहां जो कानून था ग्रीर राजस्थान में जो है, उसमें काफी फर्क है। फर्क इस द्िट से है कि वहां का विधान टेनेन्ट्स को ज्यादा सुविधा देता है लेकिन यहां जो विधान है वह इतनी सुविधा नहीं देता है। जो किराएदार हाईकोर्ट में गये ग्रीर जिस पर हाई कोर्ट ने कहा कि सरकार को इस तरह के कानून बनाने का ग्रधिकार नहीं है उन किरायेदारों की कठिनाई को दूर करने के लिए सरकार ने 6 साल का समय क्यों ले लिया और इसका क्या कारण है। इसमें फिर भ्राप यह व्यवस्था कर रहे हैं कि वर्तमान में जो भी केसेज चल रहे हैं वे दिल्ली ग्रीर ग्रजमेर रेंट कंट्रोल एक्ट के तहत चलेंगे। ग्राप क्यों नहीं यब उनको रिलीज दे देते हैं क्योंकि ग्रापको दोनों ग्रध-कार हैं।

Na.mabad Cantonmerit) Hill, 1967

SHRI A. D. MANI (Madhya Pradesh): Mr. Vice-Chairman, the Minister's attention may be drawn.

THE VICE-CHAIRMAN (SHRI Vt. P. BHARGAVA) : The Minister in ; harge is Mr. Krishna. I thought Members are better informed.

SHRI MULKA GOVINDA REDDY (Mysore): He was drawing the attention of that Minister who was disturbing the other Minister.

श्री विमलकमार मन्त्रालालको चौर-डिया: खैर मुझे कोई एतराज नहीं है, खुपफुस चलती है, तो चलती रहे।

तो सभापति महोदय, ये दो बातें स्पष्ट हैं कि इस मामले में सरकार की सुस्ती क्यों रही ग्रीर राजस्थान ने पहले पहल इस सरकार से कब आग्रह किया कि इसके बारे में का न बनाया जाय और सरकार ने इसके बारे में कितना विचारसंथन किया, इसके बारे में भी थोड़ा श्रीमान प्रकाश डाल दें।

दूसरी बात यह है कि वर्तमान में जितने भी वहां पर केसेज पेंडिंग हैं उनके ऊपर यदि राजस्थान का ही कानन लगा दें ग्रीर यह जो भ्राप इसमें लगाते हैं इसके बजाय हम वहां के कानन के तहत करवा दें तो उसमें आप को क्या कठिनाई होगी । इसके साथ साथ क्या ग्रापने राजस्थान के कानन को ग्रौर दिल्ली के कानन को देखा था ग्रीर देखा था तो वह भी बतला दीजिये कि उसमें टेंनेंटस के लिये कितने लाभ हैं।

SHRI MULKA GOVINDA REDDY:

Mr. Vice-Chairman, the Minister in charge of this Bill made us to understand that by repealing this Act we are going to; bring aboutun iformity of law in cantonment " areas throughout the country. I am sorry that is not the position. The position is that by repealing this Act there will be uniformity of the Rent Control Order in the State of Rajasthan including the

Nasirabad Cantonment. I would like to make only one observation with regard to this, that in many cantonment areas the Defence commandeered Ministry has bungalows, commandeered them in 1950 or 1955, and the Defence Ministry is paying very low rents. The landlords owning one building or two have been asking the Defence Ministry to release them or to at least enhance the rent. Neither are they releasing them though the landlords are put to a lot of inconvenience, nor are they enhancing the rent. In some cases the ownership of the bungalows that are commandeered by the Defence Ministry has passed on to some others, and in spite of repeated requests made to the Defence Ministry they are turning a deaf ear to this. I would therefore urge the Defence Minister that he should sympahetically consider the cases where the owners want the bungalows to be released and the cases where they want an enhancement of the rent. To give them the low rent that was fixed some ten or fifteen years ago, when everything has gone up and the prices have gone up and are spirallingit is unfair on the part of the Defence Ministry to continue to pay low rents and to refuse to release the bungalows. I therefore urge, now that the Defence Minister is here. that he will consider these cases very sympathetically.

CHANDRASEKHARAN K. SHRI (Kerala): Sir, I do not want to make a speech but I rise only to ask for a clarification. The point that I wanted to press was the question of delay, and that point has already been brought home by the hon. Member, Mr. Chordia. It is stated that the Government of Rajasthan has been pressing for the extension of the Rajasthan Act. The necessity for that extension arose in 1962 or may be 1963 when the Rajasthan High Court gave their decision. I would like to know when the decision was rendered by the Rajasthan High Court and since when the Government of Rajasthan have been pressing for this extension.

SHRI M. R. KRISHNA: Mr. Vice-Chairman, first of all about the translation

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of this Bill in Hindi, since we are now trying to translate or do our work in the Central Secretariat and other Departments in Hindi, we will have to put up with this kind of translation. We in the Ministry have got people who are well versed in Hindi and whatever defects or whatever improvement my friend has suggested, these may be conveyed to the right quarters and we shall see that proper Hindi translations in the Bills, etc., are done.

About the delay, the High Court of Rajasthan has given its verdict somewhere in 1962 and as we know very well, we have got cantonments throughout the country. Suppose in one State some High Court decides or something happens, it would be right and proper on the part of the Defence Ministry to see to what extent this thing would be helpful if we introduce it in other parts of the country where similar cantonments are in existence. Therefore, this type of delay is inevitable. In any case six years' delay is a long period, we will bear it in mind. We would always try to minimise the time and try to avoid delays in future.

My hon. friend has suggested about release of bungalows and also enhancement of rent. The position regarding the hiring of bungalows has been very much liberalised. At one time because there was a lot of shortage of accommodation, the Defence Ministry was not in a position to release the bungalows which [had been hired for the Defence Forces. But we have now pians *to* construct residential accommodation for the Defence Forces, and as and when we are able to complete buildings in the various States, it would be possible for the Defence Ministry to release them.

About the rent fixed for various accommodation, it is done on a very scientific basis. There may be some people who may be hit because the rent in the areas may be shooting up because of industries and various other developments, taking palce. But in the initial stages when these

bungalows were hired by the Defence Ministry, many people preferred to let out their buildings for Defence use for two reasons: one, the rent fixed was very reasonable; secondly, the Defence authorities have proved to be very good paymasters. But now even about the fixation of rent it is approved by the Station Commanders in most cases, and if the Station Commanders who are conversant with the rent prevailing in the area feel satisfied that the rent has to be increased, they do not even have to consult the Defence Ministry. They themselves can do it.

Regarding release of bungalows, as I have stated, it has already been taken up and in many places where we have constructed our own buildings we have released the bungalows which we have hired in the past.

I think there are no more points to be mentioned and there was nothing pointed out against the Bill. I think the Bill may be accepted.

THE VICE-CHAIRMAN (SHRI M.P. BHARGAVA): The question is:

"That the Bill to repeal the Delhi and Ajmer Rent Control Act, 1952, as in force in the Cantonment of Nasirabad, be taken into consideration."

The motion was adopted.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): We shall now take up the clause by clause consideration of the Bill.

Clauses 2 and 3 were added to the BUI.

Clause x—Short Title

THE MINISTER OF DEFENCF. (SARDAR SWARAN SINGH) : Sir, I move:

2. "That at page 1, line 4> for the figure '1967' the figure '1968' be substituted." *The question was put and the motion was adopted*

Clause 1, as amended), was added to the Bill-Enacting Formula SARDAR SWARAN SINGH : Sir, I move :

1. "That at page 1, line 1, for the word 'Eighteenth' the word 'Nineteenth' be substituted."

The question was put and the motion was adopted.

The Enacting Formula as amended, was added to the BUI-

SARDAR SWARAN SINGH : Sir, I move :

"That the Bill, as amended, be passed." *The question teas put and the motion was adopted.*

THE PRESS AND REGISTRATION OF BOOKS (AMENDMENT) BILL, 1967

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Now we go on to Mr. K. K. Shah's Bill, the Press and Registration of Books (Amendment) Bill, 1967.

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI K. K. SHAH): Mr. Vice-Chairman, Sir, I beg to move:

"That the Bill further to amend the Press and Registration of Books Act, 1867.. be taken into consideration."

The Press and Registration of Books Act, 1867, was amended in 1965 in order to make it applicable to the State of Jammu and Kashmir. This was done with a view to enabling the Registrar of Newspapers for India to collect information and statistics about the Press in that State and to have a uniform law for the whole of the country, including the State of Jammu and Kashmir., for the regulation of the printing presses and newspapers, for the preservation of copies of books and newspapers printed in India and for the registration of such books and newspapers. It was provided in Section 1 (2) of the Press and Registration of Books (Amendment) Act, 1965 that it could come into force on such date as the

Central Government might appoint. In consideration with the Government of Jammu and Kashmir, the Central Government notified the 1st November, 1965, as the date of commencement of the Act in that State

Under Section 5A of the Press and Registration of Books Act, 1867, inserted b> the amendment Act of 1965, the keepers of printing presses and publishers and printers of newspapers in Jammu and Kashmir were required to make and subscribe, fresh declarations within a period of two months from the date of enforcement of the amendment Act of 1965 in that State, namely, the 1st November, 1965. For the effective implementation of the Act in that State, the State Government was to take certain essential steps.

Due to certain administrative difficulties and for want of enough time, the necessary follow-up action could not be taken by the State Government well in time. Accordingly, the State Govdrnment requested for an amendment of the Act to remove the anomalous position. Since the Central Government had already issued one Notification under the Amendment Act of 1965 declaring the 1st November, 1965 as the date of commencement of the Central Act in the State of Jammu and Kashmir. Government had already exhausted its power under that Act and could not therefore issue a fresh Notification in supersession of the first one to enforce the Act from a later date. Different courses of action were examined in consultation with the Ministry of Law and the Registrar of Newspapers for India, and Government are advised that the best course would be to amend Section 5A of the parent Act to provide for more time for this purpose.

Accordingly, the Bill seeks to amend Section 5A of the Act which as inserted in 1965 to extend the time-filing of declarations under the said Section up to the 30th June, 1968.

The question was proposed.